

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the State Bank of India Act, 1955."

*The motion was adopted.*

**Dr. B Gopala Reddi:** I introduce the Bill

**BANKING COMPANIES (AMENDMENT) BILL\***

**The Minister of Revenue and Civil Expenditure (Dr. B Gopala Reddi):** I beg to move for leave to introduce a Bill further to amend the Banking Companies Act, 1949

**Mr Speaker:** The question is

"That leave be granted to introduce a Bill further to amend the Banking Companies Act, 1949 "

*The motion was adopted.*

**Dr. B. Gopala Reddi:** I introduce the Bill

12.24 hrs

**WORKMEN'S COMPENSATION (AMENDMENT) BILL—contd**

**Mr. Speaker:** The House will now take up clause by clause consideration of the Workmen's Compensation (Amendment) Bill, 1958 as passed by Rajya Sabha

The time allotted for the clause-by-clause consideration and the third reading is one hour

We shall first take up clause 2. If any hon Members want to move any of their amendments, they may kindly indicate the numbers of those amendments

Since no hon Member wants to move any amendment to clause 2, I shall put clause 2 to vote.

The question is

"That clause 2 stand part of the Bill"

*The motion was adopted.*

Clause 2 was added to the Bill.  
Clause 3 was added to the Bill  
Clause 4—(Amendment of section 4)

**Shri T B Vittal Rao (Khammam):** I beg to move

Page 4, line 15,—

for 'twenty-eight days' substitute 'fourteen days'  
Page 4, line 17,

for 'three' substitute 'two'

Page 4, line 19,

for 'twenty-eighth' substitute 'fourteen'

While moving these amendments, I would like to submit that the financial implications involved in reducing the waiting period from three days will not be large. The only argument that can be offered on behalf of Government is that in the United Kingdom Workmen's Compensation Act, the waiting period is three days and, therefore, we should also adopt that here. If a comparison were to be made in that way, then we should consider whether we are enjoying the same social security measures as are enjoyed by the workers in the United Kingdom.

I do not know how, suddenly, the hon Minister says that in the original Bill, it was five days, but later on, in the informal meeting which we had, he made it three days. I should very seriously think whether I should attend such informal meetings at all, in view of the accusation made by the hon Deputy Minister the other day, because the proceedings were not recorded by any reporters or even the minutes were not recorded, we are not in a position to

\*Introduced with the recommendation of the President.

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